

**IN THE COURT OF SH. ARUL VARMA, LD. CHIEF
METROPOLITAIN MAGISTRATE, CENTRAL DISTRICT,
TIS HAZARI COURTS, DELHI.**

**FIR No. 127/2017
PS: DBG Road
State Vs. Pradeep @ Poli
U/s 356/379/411/34 IPC
Misc. Application**

22.06.2020

File taken up today on an application received through E-mail as moved on behalf of the applicant/accused Pradeep @ Poly for issue necessary intimation to the Jail Superintendent, Central Jail, Tihar Jail, Delhi that applicant/accused Pradeep @ Poli is on bail in this case.

Present: Sh. Rajeev Kamboj, Ld. APP for the State has been joined via Video Conferencing through Cisco Webex.
Sh. Akshat Sharma, Ld. Counsel for accused has been joined via Video Conferencing through Cisco Webex.

Ld Counsel for the accused has contended that applicant/accused Pradeep @ Poli is in custody in some other case i.e. FIR no. 229/2016, under Section 379/411 IPC, PS DBG Road. He however contended that applicant/accused is on bail in this case. He has prayed that necessary directions may kindly be issued to concerned Jail Superintendent informing that applicant/accused Pradeep @ Poli is on this case.

Submissions heard. Application as well as case file perused.

Contd.....

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A perusal of order-sheet dated 03.12.2018 shows that applicant/accused Pradeep @ Poli was on bail.

Considering the above facts and circumstances, the present application is allowed and concerned Jail Superintendent be intimated accordingly that '**applicant/accused Pradeep @ Poli is on bail in this case**'.

Accordingly, the application is disposed off.

Concerned Jail Superintendent is directed to release the applicant/accused Pradeep @ Poli, if not wanted in any other case.

File be put up on date fixed.

Copy of this order be sent to concerned Jail Superintendent for necessary action via official email ID. The order be also uploaded on the District Courts website forthwith.

ARUL
VARMA
(Arul Varma)
CMM (Central), Delhi
22.06.2020

Digitally signed
by ARUL VARMA
Date: 2020.06.22
12:56:41 +0530

**IN THE COURT OF SH. ARUL VARMA, LD. CHIEF
METROPOLITAN MAGISTRATE, CENTRAL DISTRICT,
TIS HAZARI COURTS, DELHI.**

FIR No. 263/2019

PS: Crime Branch

State Vs. Vipin Sharma @ Vijay Chopra

U/s 420/419/467/468/471/201/34 & 120B IPC

Misc. Application

22.06.2020

This is an application received through E-mail as moved on behalf of the applicant/accused Vipin Sharma @ Vijay Chopra for de-freezing of bank account.

Present: Sh. Rajeev Kamboj, Ld. APP for the State has been joined via Video Conferencing through Cisco Webex.
Sh. Manish Rajput, Ld. Counsel for accused has been joined via Video Conferencing through Cisco Webex.

Reply of IO/SI Santosh Kumar has been received through E-mail seeking more time to file complete reply.

Accordingly, the application be put up on **27.06.2020.**

Let complete reply be filed by the next date of hearing.

ARUL
VARMA

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by ARUL VARMA
Date: 2020.06.22
15:37:59 +0530

(Arul Varma)
CMM (Central), Delhi
22.06.2020